

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR.

ORIGINAL APPLICATION NO. : 54/1996

DATE OF ORDER : 2.4.1997

Rajeev Kumar Jha S/O Shri Pramand Jha, aged about 28 years
r/o 155-L--Railway Colony, Abu Road (Apprenticeship Training
Diesel Fitter completed at Diesel Shed, Abu Road, Western
Railway).

.... Applicant.

Versus

1. Union of India through General Manager,
Western Railway, Churchgate, Bombay.
2. Divisional Railway Manager,
Western Railway, Ajmer Division, Ajmer.
Divisional Personnel Officer,
Western Railway, Ajmer Division, Ajmer.

.... Respondents.



Mr. J.K. Kaushik, Counsel for the Applicant.

Mr. S.S. Vyas, Counsel for the respondents.

CORAM :

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, ADMINISTRATIVE MEMBER

PER HON'BLE MR. GOPAL KRISHNA :

In this application under section 19 of the Administrative Tribunals Act, 1985, the applicant Shri Rajeev Kumar Jha has prayed for the following reliefs:-

- "(i) That the impugned order dated 14/28.4.1988 (Annexure A/2) framed by the General Manager so far it relates to changing of the quota for various category and inconsistent to the rule framed by the Railway Board in regard to filling up the vacancies in Group 'D' category in workshop may be struck down and Respondents may be directed to empanel the applicant against direct recruitee quota according to the quota prescribed/provided by the Railway in para 4(3) and the impugned panel dt. 8.10.93(Annex. A/1) may be modified accordingly and applicant be allowed all the consequential benefits.

GK/RK

(ii) Any other order/direction/reliefs may be passed in favour of the applicant which may be deemed fit, just and proper under the facts and circumstances of the case.

(iii) That the costs of this application may be awarded."

2. We have heard the counsel for the parties and have perused the records.

3. During the course of arguments, the learned counsel for the applicant prayed for permission to withdraw this Original Application with liberty to file a fresh Original Application. Permission to withdraw the OA is granted. The OA stands dismissed as having been withdrawn. However, the applicant may file a fresh OA subject to the bar of limitation/its maintainability.

No order as to costs.


(O.P. SHARMA)
ADMINISTRATIVE MEMBER.


Gopal Krishna
(GOPAL KRISHNA)
VICE CHAIRMAN.


S.M.